

[Sh. Rajnath Sonkar Shastri]

15. 32 1/2 hrs.

encourage small family norm and for matters connected therewith.

CONSTITUTION (AMENDMENT) BILL

(OMISSION OF ARTICLES 356 AND 357)

[English]

MR. DEPUTY SPEAKER: The question is:

[English]

"The leave be granted to introduce a Bill to provide for measures to control the increasing population and to encourage small family norm and for matters connected therewith.

SHRI D. VENKATESWARA RAO (Bapatla): I beg to move for leave to introduce a Bill further to amend the constitution of India.

*The motion was adopted.*

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI RAJNATH SONKAR SHASTRI: I introduce the Bill:

*The motion was adopted*

15.32. hrs.

SPECIAL EDUCATIONAL FACILITIES  
(FOR CHILDREN OF PARENTS LIVING  
BELOW POVERTY LINE BILL\*

SHRI D. VENKATESWARA RAO: I introduce the Bill.

[English]

15.33 hrs.

SHRI D. VENKATESWARA RAO: (Bapatla): I beg to move for leave to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith.

PROHIBITION BILL\*

[English]

SHRI D. VENKATESWARA RAO: I beg to move for leave to introduce a Bill to provide for total prohibition and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

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"That leave be granted to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith."

"That leave be granted to introduce a Bill to provide for total prohibition and for matters connected therewith."

*The motion was adopted*

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SHRI D. VENKATESWARA RAO: I introduce the Bill.

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